

IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH
(through Hybrid Mode)
COURT-I

Item No. 104

CP (IB) No. 311/Chd/J&K/2023

IN THE MATTER OF:

Jammu and Kashmir Bank Ltd.

...Petitioner

Vs.

Rashid Ahmed Beigh & Ors.

...Respondents

Under Section: 95(1), IBC 2016

Order delivered on 24.07.2024

CORAM:

SH. ASHISH VERMA
HON'BLE MEMBER (T)

SH. HARNAM SINGH THAKUR
HON'BLE MEMBER (J)

PRESENT:

For the Petitioner : Mr. Chetanya Sharma, proxy counsel for
Mr. Mayanak Mathur, Advocate

For the Respondent : Mr. Akant Kumar Mittal, Advocate

For the RP : Mr. Vishal Hirawat, Advocate

ORDER

The right to file reply/ objections of the Personal Guarantor is already closed. Let the matter be listed for arguments on 03.09.2024.

-sd-
(ASHISH VERMA)
MEMBER (T)

-sd-
(HARNAM SINGH THAKUR)
MEMBER (J)

SM